

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.3543/2017

New Delhi this the 9th day of January, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Mr. Ashutosh Dubey,

Post Code-105/12

Age 29 Years

S/o Mr. Brij Kishor Dubey

R/o A/41-B, Azad Nagar, Nawab Ganj,

Kheora Kanpur Nagar,

Uttar Pradesh, 208002.

.... Applicant

(By Advocate: Ms. Asiya)

Versus

1. Govt. of N.C.T. of Delhi
Through its Secretary,
I.P. Estate, Delhi

2. Delhi Subordinate Services Selection Board,
Through its Secretary,
FC-18, Institutional Area,
Karkardooma, Delhi -110092.

...

Respondents

(By Advocate: Mr. Anuj Kumar Sharma)

O R D E R (Oral)

Ms. Nita Chowdhury:

The applicant has filed this Original Application (OA) claiming the following reliefs:-

“(a) To quash the verbal rejection by which the Applicant’s application & candidature have been rejected and direct the Respondents to treat the application & candidature of the Applicant as valid for the Recruitment Advertisement No.02/12 for Post Code No.105/12

allowing him to participate in process of recruitment and he be given appointment against the subject-post for which he applied & stand selected with all consequential benefits if he gets finally selected on the basis of his marks.

(b) Pass any other order as deemed fit and proper in the facts and circumstances of the case and Allow cost in favour of the Applicant.”

2. When the matter is taken up, learned counsel for the applicant states that she wishes to withdraw this OA as relief requested for was to allow the applicant to appear and participate in the process of recruitment for the Post Code 105/12 and the applicant has been permitted to participate in the same.

3. In view of the above, nothing remains to be decided in this OA and it is accordingly dismissed as withdrawn. No costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

/1g/

